

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

OA-No. 2199/93

DATE OF DECISION 1.11-93Sh. Yogesh Kumar

Petitioner

Sh. D. Shanker, proxy counsel for  
Sh. Naresh Kaushik

Advocate for the Petitioner(s)

Versus

D.G. CSIR & Ors.

Respondent

Advocate for the Respondent(s)

**CORAM**The Hon'ble Mr. N.V. Krishnan, Vice Chairman (A)The Hon'ble Mr. B.S. Hegde, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

JUDGEMENT (ORAL)

(delivered by Sh. N.V. Krishnan, V.C. (A))

The applicant is at present working in the CSIR grade-II (SLA) in the pay scale of Rs 380-640. He seeks advancement to the next higher scale of Rs 1400-2300 in group-III post. The applicant has been awarded certificate of apprenticeship by the Director General of Employment & Training for Group-III. Annexure A-2) especially requires that persons should be either B.Sc. or having Diploma in Engineering

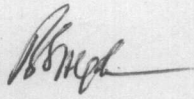
[-scheme for  
recruitment -

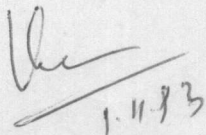
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of 3 years duration. The applicant states that a  
been  
certificate of apprenticeship has/awarded to him  
which has been recognised as Diploma. He, therefore,  
claims that he is entitled to grade-III promotion.

2. We have seen the Annexure A-3 Memo.  
issued by the Directorate General of Employment  
and Training. It does not state anywhere that  
certificate of apprenticeship is equivalent to  
Diploma in Engineering of 3 years duration. This is a  
requirement under Annexure A-2. In the circumstances,  
we find no merit in the O.A. Hence it is dismissed.

  
(B.S. Hegde)  
Member(J)

  
1.11.73  
(N.V. Krishnan)  
Vice Chairman(A)

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